

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

STARRED QUESTION NO. *336

TO BE ANSWERED ON AUGUST 09, 2017

VACANT RESIDENTIAL PLOTS

No. *336 SHRI B. SRIRAMULU:
 SHRIMATI ANJU BALA:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has completed survey of its residential plots lying vacant in Delhi;
- (b) if so, the details thereof;
- (c) whether a number of residential plots are reportedly in illegal occupation in various parts of Delhi including Mandawali of East Delhi district;
- (d) if so, the details thereof along with the list of plots lying vacant/subjudice/encroached; and
- (e) the steps taken/being taken by the Delhi Development Authority under Pradhan Mantri Housing Scheme for the poor and needy people during the last two years?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 336* FOR 09.08.2017 REGARDING VACANT RESIDENTIAL PLOTS

(a) & (b): Delhi Development Authority (DDA) and Land & Development Office of Ministry of Housing & Urban Affairs (MoHUA) have informed that they have not conducted any survey of their residential plots lying vacant in Delhi. Central Public Works Department (CPWD) has informed that it has completed survey of 08 plots lying vacant in Delhi with following details:

- (i) 79,237 sq. mtr. land at Aliganj Jor Bagh, New Delhi for proposed redevelopment scheme and construction of General Pool Residential Accommodation (GPRA);
- (ii) 20 acre land at Dev Nagar, Karol Bagh, New Delhi for proposed redevelopment scheme and construction of GPRA;
- (iii) 239.64 acre in Ghitorni, New Delhi proposed for construction of residential and non-residential buildings;
- (iv) 750 sq. mtr. at Kaka Nagar, New Delhi for construction of Service Centre;
- (v) 26,092 sq. mtr. at Pocket-I, Deen Dayal Upadhaya Marg, New Delhi for construction of GPRA;
- (vi) 4,672 sq. mtr. at Probyn Road, New Delhi for construction of GPRA;
- (vii) 38,264 sq.mtr. at Sanjay Basti Timarpur, Delhi (under illegal occupation); and
- (viii) 12,592 sq. mtr at Vasant Kunj, New Delhi for proposed construction of GPRA.

(c) & (d): DDA has informed that no illegal occupation on the residential land under its jurisdiction in Delhi has been reported. The management of land falling in Mandawali Village does not come within the jurisdiction of DDA.

CPWD has informed that, out of 79,237 sq. mtr. land at Aliganj Jor Bagh, 8,670 sq. mtr. is under temporary encroachment. About 200 sq. mtr. area at Deen Dayal Upadhaya Marg, New Delhi is occupied by 60 nos. of Jhuggies. 38,264 sq. mtr. area at Sanjay Basti, Timarpur is under illegal occupation by flood affected people since 1978.

(e): DDA has been nominated as one of the State Level Nodal Agency (SLNA) for executing the Verticals under Pradhan Mantri Awas Yojana-Urban (PMAY-U) in Delhi. DDA has signed the Memorandum of Agreement (MoA) to this effect with Ministry of Housing and Urban Poverty Alleviation (now Ministry of Housing and Urban Affairs) and Delhi Urban Shelter Improvement Board (DUSIB) on 28.04.2017. The mandatory conditions for execution of the scheme have been incorporated in the Master Plan for Delhi (MPD-2021).

DDA has informed that it has planned to achieve construction and development of around 80,000 dwelling units over a period of five years (2018 to 2021) with annual break up as under:

Sl. No.	Year	Tentative number of dwelling units to be constructed/ allotted.
1.	2017	12,000 (Credit Linked Subsidy Scheme of PMAY-U has been incorporated in 'DDA Aawasiya Yojana-2017' in which approximately 12,000 flats are on offer for allotment)
2.	2018	20,000
3.	2019	14,000
4.	2020	26,000
5	2021	20,000

Further, DDA has undertaken in-situ development in the following projects:

- i) Construction of 3,024 EWS houses at A-14, Kalkaji Extension where progress of work is around 58%;
- ii) Construction of 1,675 EWS houses at Jailorwala Bagh, Ashok Vihar; and
- iii) Development at Kathputli Colony, Shadipur where 2,800 EWS flats will be constructed to rehabilitate the jhuggie dwellers on in-situ basis. The project has been awarded to the Developer Entity on Public Private Partnership (PPP) mode, treating land as resource.
